

(11)

9/11/95

Shri R.K. Shetty for the Resp.  
present. None for the Applicant.  
SO. On 10/11/95 for hearing

PT  
10/11/95

Shri R.K. Shetty Adv. for the Respondent.  
He stated that B.P. Sasena Adv. for  
the applicant is not coming today  
Matter is adjourned to 17/11/95 for  
hearing.

Dated: 17.11.95 (10)

Shri S.S. Karkera for  
Shri S.P. Sasena, Counsel for  
the applicant. Shri R.K. Shetty  
for Shri R.K. Shetty, Counsel  
for the respondent.

Shri Karkera states that  
Shri Sasena is not able to  
attend the Court today because  
of some family problem.  
Put up for hearing on  
6.12.95.

(P.P. Srivastava)  
M.A.

5

Dated: 6.12.95

Shri S.P. Saxena for the applicant. Shri R.K. Shetty for the respondents.

Shri Saxena states that the OA. is likely to be withdrawn owing to certain developments. He wants to take instructions from the client and hence seeks an adjournment.

Adjourned to 8-1-96.

M. R. Kolhatkar  
(M.R. Kolhatkar)  
M(A)

Dated: 8-1-96 (14)

Ms. Nilima Gokhad. for Shri S.P. Saxena, Counsel for the applicant.  
Shri R.K. Shetty, Counsel for the respondents.

The learned Counsel for the applicant submits that the applicant has vacated the quarter and seeks permission to withdraw the O.A. Permission granted. Accordingly O.A. is disposed of as withdrawn.

J-II (1)

P. P. Srivastava  
(P.P. Srivastava)  
M(A)

21-8/1/96  
Order/Judgement despatched  
to Applicant/Respondent (s)  
on 21/1/96

6/2/96